uf Kaliganj have been cleared of Pak troops. The important highway from Meherpur via Ghenela to Goalando Ghat ferry has been cut. In Hillij Dinajpur area our troops are advancing towards the Rangpur-Bogra highway. Lalmunirghat, with its airfield, has heen captured. The area north of Kurigram. Rangpur, Dinajpur is now free of occupying forces.

The hon. Members are aware of the capture of Akhaura two days ago. The strategic centres of Moulvi Bazaar and Brahmanbaria are now surrounded. Feni was vacated by Pak troops yesterday: the forward elements of our troops are now racing towards the Chandpur Ferry.

In Bangla Desh, the Pak Air Force has been virtually wiped out: our air supremacy in that area is complete. From the sea, installations of military value have been pounded around Chittagong. Chalna, Mangla and Khulna. All maritime connection between the occupying forces and West Pakistan has been severed. The hon. Members are aware of the daring operation carried out by the Indian Navy on the night of 4th and 5th December. Two Pakistani warships have been sunk and one is believed to have been seriously damaged. Our Naval Force penetrated within 15 miles of the Karachi harbour. Their bombardment has inflicted severe damage on the harbour installations and oil storage tanks. In t!h« Bay of Bengal, the Indian Navy was able to sink one Pak. submarine. The Eastern Fleet is now operating off the Pak. occupied coast in Bangla Desh.

The three services are working on a highly integrated joint plan of operations. The efficiency with which these plans have been executed and the mutual support which one arm has previded to the other have been gratifying.

I have anotheqr matter to bring to the notice of the House about the transport of some U.N. personnel by a U.N. aircraft. A safe conduct was given to a U.N. aircraft C-130 from 8 A.M. to 10 A.M. on December 6th. This could not be utilized by the U.N. At the request of the U.N. Representative in New Delhi, a safe conduct for U.N. aircraft was given for December 7th effective from 7 A.M. to 11 A.M. (IST). There have been no operations over the Dacca area since 10 P.M. last night.

It has been reported from Decca that a U.N. aircraft has been damaged over the Dacca airfield. The Air Headquarters have confirmed that no Indian aircraft have been operating in that area up to time. The UNO have been advised to investigate in Dacca in regard to the damage reported to have been inflicted on their aircraft.

I would like on behalf of the Members to communicate to the Armed Forces the appreciation of the House for the valiant way in which they are defending the country and defeating the enemy.

THE CONSTITUTION (TWENTY-FIFTH AMENDMENT) BILL, 1971—contd.

SHRI V. B. RAJU: Sir, I was referring to the judiciary deviation which has contributed to the instability of the declared law of the Supreme'Court itself. At any time, if it is said that the rule of law has been affected, it is not because of the Parliament but because of the inconsistent approach of the judiciary.

Then I was referring to the word 'compensation'. The Parliament said that it never meant "just equivalent', yet the Supreme Court held it actually in Vajravelu

[Shri V. B. Raju.] Mudaliar's case—1965 even after the Fourth Amendment. I tell vou. Sir, it again deviated in Shantilal Mangal Dass—1969 case and in 1970 when the Bank Nationalisation case was before the Court, again it went back to the old approach of 1953 when it said that the compensation is not justiciable. Sir, how can the Supreme Court take such an attitude when the intentions of the Parliament are so clear? On this matter, I will just read what Pandit Nehru said on September 10, 1949 before the Constituent Assembly. He said that the clause says that the law should provide for the compen«a-tion for the property and should either fix the amount of compensation or specify the principles under which or the manner in which the compensation is to be determined. The law should provide it. The Parliament should do it. There is no reference to any judiciary coming into the picture. Much thought has been given to it and much debate has been there. Eminent lawyers have told us that there should be a proper construction of this clause. It was Pandit Nehru who said this in 1949 before the Constituent Assembly when the Constitution was being actually accepted. In spite of this and in spite of the Fourth Amendment the Court was still taking amount of compensation as just equivalent.

Constitution

(Twenty-fifth

Another thing is, the view of tke Supreme Court is, Articles 31(2) and 19(1) (f) are not mutually exclusive. Here also there is a history. There was Gopalan's case in 1950, immediately after the Constitution was accepted. The court held that article 31(2) and article 19 are exclusive. That is, the Fundamental Rights enunciated in article 9 have no effect on other articles like 21, 22. The Supreme Court has clearly said so. That approach was held even in Ram Singh's case and Bhanj Munj case. Such an approach is contradicted by the same Court after 20 years, in 1970. How is the Supreme Court acting in these matters? This we had seen about the right to amend the Constitution also, a situation that was upheld, an approach that was upheld for 17 years was

attually negatived in the Golaknath case of 1967. When the Supreme Court has been most unstable, when its attitudes have been so, what is the Parliament to do? If the Parliament goes wrong, there is a check because the Members of the Lok Sabha have to go to the polls every Ave years. If the Supreme Court goes wrong, there is no remedy. When the Supreme Court declares that such and such is the law it is the law of the land. I have actually placed before the House how the deviations have taken place •» the part of the Supreme Court. I would make it clear that no form of Government can be ideal. I refer t© the political aspect of the amendment. It must be a compromise between liberty and control. The Law Commission has not found fault with tlie amendment made in Article 13(2). It has accepted it. As far as Article 31 (2) is concerned, there is not much opposition to it and we should welcome it. Compensation means any amount that will be declared by the Parliament as compensation. The right to declare what should be the compensation is the right of the Parliament and is not the right of the Supreme Court. This has to be accepted and there shall be no mincing of the words. How it is to be paid is also a matter to be determined by the Parliament and I am happy that there has been all-round appreciation of that position.

Amdt.) Bill,

Let us go to another aspect. Mr. Setalvad, the great lawyer, Attorney-General, said that the primacy of the Directive Principles is accepted. When it is accepted as a policy, then if any article in Chapter of Fundamental Rights is coming in the way, it shall be removed. When he objects to the amendment of Article 19(1)(f) in the Bill, he is making a contradictory statement. As already pointed out, the reference to articles 13, 14, 19 and 31 should not have any effect or influence on 31A. It is already there in the Fourth Amendment. Mr. Setalvad accepted that at that time that those Articles must not have any reference. Why is he objecting now I do not

understand because he ought to have objected then. They already find place in Article 31(A). The particular part of the Article is given I am unable to understand exactly Mr. Setalvad has in his mind, Sir, in the scheme of things through the first amendment, the fourth amendment and the 7th amendment we have actually tried to provide social justice in the field of agricultural economy. Sir, these amendments refer to bringing in social justice in the field agricultural economy. Now, Sir, these are two schemes which are identical. It took us 20 years after we adopted the Constitution to think that non-agricultural property should be meddled with. At that time the main instrument of wealth was land and so our concentration was all on land. These amendments help us to meet social needs. As other Members have already said, I would request the Law Minister to examine this scheme also against background of the land scheme that we have taken up. The land which was occupied and cultivated was allowed certain concession, namely, market value and if that can be considered here I think the criticism that is coming from the other side can be met. I think there is no unreasonable approach in requesting the Law Minister that scheme which was actually adopted for land may be extended to non-land properties also.

श्री राम सहाय (मध्य प्रदेश): उपाध्यक्ष महोदय, यह 25वां संविधान संगोधन विधेयक हमारे सामने हैं। उसके सम्बन्ध मैं मेरा ऐसा निवेदन है कि हम यह समझ नहीं पा रहेहैं कि हम देश को किस श्रोर ले जा रहेहैं। मैं ऐसा समझता था श्रभी तक कि श्रराजकता, श्रनैतिकता हमारे देश में कुछ वह रही है वह केवल कुछ हिस्सों तक ही महदूद है लेकिन मैं यह देख रहा हूं कि श्रव हमारी सरकारें भी उससे बच नहीं पा रहीं हैं। सरकार ने ऐसे कार्य किये जो शोभनीय नहीं थे श्रीर वह सुप्रीम कोर्ट से गलत करार दिये गये। उन से चिंद कर श्रीर श्रपनी मामानं कानून बनाने के लिए पहले हमारे सामने 24वां संविधान संशोधन विधेयक स्त्राया था। उन में जो हमारे कांस्टीट्यूशन का वड़ा महत्व था और जिस पर हम सब को गर्व था कि हमारी एक्सीक्यूटिव और जुडिशियरी अलग-अलग हैं अं.र जुडिशियरी बिल्कुल इंडिपेंन्डेंट है, लेकिन हम ने देखा कि 24वें संविधान संशोधन विधेयक के जिरये से जुडिशियरी की इंडिपेंडेंस की हत्या कर दी गई। अब यह 25वां संविधान संशोधन विधेयक हमारे सामने स्त्राया है और इस में हम देख रहे हैं कि समाजवाद के नाम पर कहिये या प्रापटीं के बटवारे के लिए कहिये या किसीके लिए कहिये हम जनता को उसके उस अधिकार से जिसके जिरये उसे न्यायालय में जाने का अधिकार है, उसे वंचित कर रहे हैं।

एक तो हम गलत कार्य करें फिर गलत कार्य से चिढ कर मनमानी करने के लिए इस तरह से संविधान में बहमत के ब्राधार पर जिस तरह चाहें परिवर्तन करें यह कुछ शोभनीय नहीं। हमने इससे पहले 23 बार संविधान का संगोधन किया है लेकिन कभी भी इस प्रकार के प्रयतन नहीं किये गये कि जुडीशियरी का जो महत्व था उसको किसी प्रकार से खत्म किया जाय या उस पर शंका की जाय या उनको ग्रधिकारों से वंचित किया जाय या जनता को उसके अधिकारों से वंचित किया जाय। मेरा ऐसा कहना है कि यहां तो यह हालत हो रही है कि इम समाजवाद के नाम पर ऐसा कर रहे हैं जैसी कि वह कहावत हमारे सामने आती है "इलवाई की दकान भीर बाबा जी का फातिहा"। जब अपनी जैब से कोई चीज जाती है तब हमें वही तकलीफ होती है। मैने कई बार इस हाउस में ही अर्ज किया था कि अगर हमें समाजवाद लाना है तो हमें गांधी जी के रास्ते पर चलना चाहिए और मितव्ययिता लानी चाहिए ग्रौर हमारे मिनिस्टर साहबान जो इस तरह से ग्रपव्यय करते हैं उसे कम करना चाहिए। हमने देखा कि किस तरह से मंत्री लोग विदेशों में गये हमने देखा कि किस तरह से मेम्बर साहबान विदेशों में गये ग्रौर किस तरह से धन का ग्रपव्यय किया। क्या समाजवाद ऐसी स्थिति में स्ना सकता है। उस

श्री राम सहाय]

87

श्रोर तो ध्यान नहीं देते श्रीर, सम्पति की स्रोर. ध्यान देते हैं। सम्पति की ग्रोर ध्यान देना. जिनके पास काफी सम्पत्ति है उनसे सम्पत्ति लेना या उनकी सम्पत्ति को किसी दूसरे को जिनके पास सम्पत्ति नहीं है, वितरित कर देने में कोई ज्यादा बेजा बात नहीं समझता लेकिन इस तरह के कानन बना कर हम मालिकों को न्याया-लयों के अधिकारों से भी बंचित कर दें यह किसी तरह से भी मनासिब नहीं होगा। ग्राप ग्रगर सर्वे करायें कि गवर्नमेंट परपजेज के लिए या सार्वजनिक परपजेज के लिये या शैक्षणिक संस्थाओं के लिए या पुलों के लिये या नहरों के लिये या सड़कों बनाने के लिये जो जमीने ली गई हैं उसमें कीन सा तबका ज्यादा आया है तो मैं यह समझता हूं कि ग्रापको पता चनेगा कि उसमें किसान वर्ग ही ज्यादा स्राया स्रौर उसी को ज्यादा मुसीबत उठानी पड़ी है।

श्री राजनारायण: वह भी छोटे किसानों को।

श्री राम सहाय : नो डाउट, वह भी छोटे किसान तो इस तरह से जब हम इन सब चीजों की तरफ नजर डालते हैं तो हमें बडा दख होता है कि हम कहें कि उनको सरकार की ग्रोर से मनमाना पैसा दे दिया जाये यह किस तरह से मनासिब हो सकता है यह आपको भीर करना है। मेरा ऐसा निवेदन है कि हम देश को इन बातों से कुछ ग्रच्छी तरफ ले जायेंगे ऐसा मझे प्रतीत नहीं होता।

कांस्टीटएंट असेम्बली का मेम्बर होने के नाते, जो माडल कांस्टीट्यूशन फार स्टेंट एंड वनियन्स बना या और जो बाद में कांस्टीटय-शन में मर्ज हम्रा उसकी डाफरिंग कमेटी का सदस्य रहा हं उस नाते से मेरा निकट का सम्पर्क कांस्टीटयशन के बनाने में रहा है, संविधान के बनाने वाले कभी भी यह ह्याल नहीं करते थे कि इस प्रकार से इस संवि-धान की दुदंशा की जायेगी ग्रौर मुलभूत सिद्धांत जो हैं उनको भी खत्म कर दिया जायेगा कुछ भी शतें लगायें, आप कुछ भी भरें, किसी तरह से भी कानन बनाये लेकिन

इस तरह से महदूद कर देना कि कोई भी ग्रादमो ग्रपनी ग्रिवांसेज लेकर के ग्रदालत में हो न जा पाये तो यह किस तरह से मनासिब हो सकता है। फिर यह शासन तो तानाशाही का ही शासन कहा जा सकेगा कि जिस तरह से मेजारिटी के बल पर हम चाहे कानुन को बना लें। लेकिन मैं समझता हुं कि ये बातें कुछ दिनों तक ही चन सकतो हैं, श्रधिक दिनों तक नहीं चल सकती श्रीर इस पर हमें विचार करना पडेगा कि किस तरह से इस प्रकार के कार्यों को हम रोक सकते हैं।

पालियामेंट का अधिकार संविधान में तरमीम करने का है उसे मैं मानता ह धौर मेरे सामने ही कई बार संविधान संगोधित हम्रा है लोकन जिस प्रवत्ति से यहां काम किया जा रहा है वह कुछ म्नासिब नहीं मानून होता ब्राप इस बारे में विचार करें कि संगोधन करने का पालियामें टकाजो अधिकार था वह तो थाही लेकिन स्टैट्स को भी हम वही ग्रधिकार दे रहे हैं।

ग्रमी एक साहब ने कहा कि स्टेट के ोग भी रिप्रेजेन्टेटिव हैं, वे भी चन कर आते हैं। निस्सन्देह स्राते हैं स्रौर उनको कानून बनाने का ग्रधिकार है। लेकिन उसकी सोमा निर्धारित की गई है, संविधान में, कि किस हद तक वे कानन वना सकते हैं। उस सीमा से बाहर जाने का हमें किसी को अधिकार नहीं होना चाहिये. लेकिन हम सिद्वातों को भी भूलाते जाते हैं ग्रीर जो ग्रच्छे सिद्धांत हैं उनको भी समाप्त करते जा रहे हैं। ग्राप इस बारे में विचार करें कि 2 4वां संविधान संशोधन विश्वेयक जो ग्राया, जब उत्तमें ग्राटिकल 13(3) के बाद (4) जोड़ा गया जिसते अदालत में जाने के ग्रधिकार से वंचित किया गया, यह श्रुवात हुई अदालतों के अधिकारों को लेने की में नहीं समझता कि कोंई ऐसी बीज इस वक्त हमारे सामने है कि जिससे हम यह कह सकें कि हम ग्रदालत में जाने के ग्रधिकारों से लोगों को वंचित कर दें। खदालतों में जाने का जो खधि-कार लोगों को है वह एक सम्य गवन में नट के लिए बात ही अ।वश्यक है क्योंकि जब तक हम किसी

न्याय नहीं दिला सकेगे. या वह न्याय नहीं पा सकेगा, तब तक शासन भी चलाना कुछ शोभनीय प्रतीत नहीं होगा। वही शासन शोभनीय है जो रियाया को, जनता को, खद न्याय दे और अगर उह किसी कारण से नहीं दे सकते तो कम से कम उसे न्यायालय में जाने का मौका तो दे। लेकिन यहां यह बात भी समाप्त हो गई। अभी आप देखें कि यह जो कई फैसलों का जिक किया गया गोकलनाथ केस का और उसके पहले के फैसले का जिक्र किया गया है जब पहले सन् 1951 में 31वीं ग्राटिकल को तबदील किया गया था तब भी बहुत सी बातें हमारे सामने थीं ग्रीर हम उस वक्त भी इस तरह का प्रतिबंध लगा सकते थे कि लोग ग्रदालतों में न जाएं लेकिन इस बात को उचित ग्रीर मुनासिव नहीं समझा गया। हमें यह नहीं बताया गया कि इस वक्त ऐसे कौन से कारण उपस्थित हो गए हैं देश में कि जिनके कारण हम अदालत में जाने के लोगों के अधिकारों को छीन रहे हैं? ग्राप इस बात पर विचार करें कि हम ारे संविधान का यहीं तो एक महत्वपूर्ण श्रंग था कि एवजीक्यटिव्ह, जिसमें प्रेसीहेन्ट भी गामिल होता है, उनके अलग अधिकार बताए गये है और जुडिशियरी के लिए अलग ग्रधिकार हमारे संविधान में निहित किए गए हैं। तो यह जो उहेश्य मंबिधान बनाने वालों का था, उसको हम तोड़ मरोडकर किसी प्रकार से कहें कि उनका उद्देश्य इस प्रकार का था या उस प्रकार का था, मुनासिव नहीं है। ग्रसली स्थिति यह है कि हम उस उद्देश्य से जो हमारे कांस्टीटयुगन के संविधान बनाने वालों का उद्देश्य था, उनसे हम दूर जा रहे हैं और इसलिए में गवर्मेन्ट से निवेदन करूगा कि वह कम से कम इसके बारे में विचार करें।

SHRI D. P. SINGH (Bihar): Mr. Deputy Chairman, Sir, this Twenty-fifth Amendment is a reiteration of the will of the people to remove all impediments to the economic emancipation of our people. Sir, diseases desperate grown by desperate appliances are relieved or not at all. It will be seen, Sir, that this legislation

has unique features and has tremendous potentialities. This consists of mainly three par-ts. The first part, deals with the substitution of the pharaseology to achieve the purposes of the original Constitution-makers and reiterated by the Fourth Amendment.

Sir, some of the Judges seem to* have an allergy for the word "compensation" and in whatever context. this word is u^ed it seems to signify to them the same meaning. Even if you put "no compensation is to be paid" to them, perhaps it appears that since the word "compensation" is there, there must be market value and market value must be paid.

Sir, a series of decisions have made it impossible to achieve the purpose except by submitting to the will of the judiciary. Now it is indicated, if you want no compensation to be paid why do you not put the word' amount? That is what Mr. Justice Subba Rao said and in deference to. his wishes it appears that the word has been substituted and the word "amount" has been put in.

SHRI A. D. MANI: I want to ask one question. Suppose one N. P. compensation is paid as "amount", would it not be a fraud on the Constitution?

MR. DEPUTY CHAIRMAN: Why do you interrupt, Mr. Mani?

SHRI D. P. SINGH: Coming to the second part, I will not go into this matter. It is merely intended to' avoid a post mortem. Once a property is acquired for public purposes and a demand of reasonable compensation is there .

श्री राजनारायण. श्रीमन्, मैं एक स्पष्टी-करण बाहता हूं। मैं यह बाहता हूं कि मान लीजिये माननीय सम्मानित सदस्य की पटना में 2 करोड़: की सम्पत्ति है, उनकी दिल्ली में 50 लाख की सम्पत्ति है श्रीर दिल्ली में जो 50 लाख की सम्पत्ति है बह सरकार ले रही हैं। मैं यह कहना बाहता हूं कि यह क्या जरूरी हैं कि उन को दिल्ली की सम्पत्ति के लिए किसी तरह का मृश्रावजा दिया जाये जबिक पटना में उनके पास पहले से ही 2 करोड की सम्पत्ति है। फिर यह जो "एमाउन्ट" शब्द है, वह क्यों लिखा जाय, सकी जगह लिख दिया जाय, "एनी ग्रान्ट इफनै ने तरी। '

SHRI D. P. SINGH: The second part is merely intended for avoiding a post mortem into reasonableness of acquisition after a property is acquired on the payment of compensation and on the finding of a public purpose. There is no requirement in law, Sir, to go into the reasonableness of it. Now for the first time in the Bank nationalisation the Supreme Court seems to have made a departure from its earlier decisions after 20 years. Here I compliment the Law Minister for the able draftsmanship and the maturity that he has brought to bear on this subject. In the other House some of the hon'ble Members said that they were ashamed of the Law Minister. We want to reiterate that we are proud of him and proud of the manner in which he has put in and signified here the will of the people.

Sir, in the third clause which excludes the jurisdiction of the court, the criticism that has been launched is that it is a novel procedure which amounts to an abdication of the functions of Parliament. My submission in this regard is if you do want to achieve a certain purpose, and if the elected representatives of the people say that this is necessary, then it is improper to call it a fraud¹,

2 P.M.

Sir I do agree with, the suggestion made that this Amendment of the Constitution puts a total ban or a total prohibition on the courts and they cannot go into the question. Even when the so-called element of fraud comes in, the courts will still not be entitled to go into the matter. That matter is purely dependent on how the representatives of the people exercise their confidence. Suppose they come here in the legislature and say this is a policy matter, this is what we want as a policy, then whatever is the expressed will of the

people, their conscious intention, can never be a fraud. Sir, calling this a fraud is questioning their conduct which is impermissible. The judiciary and the legislature have to respect each other and are supreme in their own spheres. Sir, the courts are the creatures of the Constitution and they derive their power from the Constitution. And if that Constitution itself carves out a certain area where it prohibits judicial scrutiny, then that is the last word and that ought to be respected.

One more reason why there is full justification for prohibiting the judiciary from going into this question is, those who advocate judicial interference have also conceded that the area covered under article 39 (b) and (c) is undefined, unchartered, i.e., what is good for the community whether the policy will lead to economic detriment or it will lead to the common good. Now, where the field is unchartered or unmapped, then what will be for the good of the people is essentially a matter of determination of policy, and on all sides it is admitted that the judiciary must not be brought into matters of policy particularly matters of policy dealing with economic matters. Otherwise, you are unnecessarily involving them and making them an object of criticism. Sir, the judiciary has done excellent work in this country and many a time has protected people from, as they say, the vagaries or the tyrannies of various executives and even of the Parliament itself. Many a time when we, in the exercise of our parliamentary privileges, have tried to punish people, the judiciary has come in and protected them. But economic matters, matters which are unchartered and unmapped wherever it is a question of laying down a policy, must essentially rest with the peoole who are in charge of shaping the policies.

Sir, in this matter it has to be remembered that the Directive Principles have been given scant regard in these 20 years. Article 37 of the Cons-

titution categorically says that the Directive Principles shall be fundamental in the governance of the country and though we cannot go to the court and have them enforced, as far as the Government is concerned they are bound by them under article 37. To that extent, there is no escape for them.

93 Constitution (Twenty-fifth

Today, however, we find that the Directive Principles intended to secure the common good are rendered nugatory and what is put forth is the right of the individual. Everything that is put under that Chapter on Directive Principles is sought to be subordinated to the right of the individual. We rely on the shastras. They say-

प्कं तज्येत कुलं स्वायं. ग्रामं स्वार्थे कुलं तज्येत ग्रामं जनवद स्वार्ये ग्रात्मार्थे पृथिनि तज्येत" The individual interests shall be subordinated, to the interests of the family; the family shall be subordinated to the interests of the village; and the interests of the village shall be subordinated to the interests of the country. And if that is the authority, there is no justification today for saying (that the categorical terms of the Constitution that the will of the individual will prevail and the will of the community shall be subordinated, makes any radical departure from nur accepted jurisprudence and Political thought.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 10 A.M. tomorrow.

> The House then adjourned at seven minutes past two of the clock till ten of the clock on Wednesday, the 8th December, 1971.